

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3470/2014

New Delhi this the 5th day of May, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

R.K. Pathak,
(Aged 64 1/2 years,
Group 'A' (Retd.)]
S/o (Late) Shri D.P. Pathak,
R/o B-26C, IIInd Floor,
DDA Flat, Tagore Garden,
Near Central School,
New Delhi-110027.
Presently retd. as EE (Civil) from DDA. .. Applicant

(By Advocate : Shri R.A. Sharma)

Versus

1. Delhi Development Authority,
Through its Vice Chairman,
Vikas Sadan (B-Block),
1st Floor, Near I.N.A.,
New Delhi-110 023.

2. Commissioner (Personnel),
D.D.A., Vikas Sadan,
(B-Block), G.F.,
Near I.N.A.,
New Delhi-110 023. .. Respondents

(By Advocate : Ms. Ranny for Shri S.M. Zulfiar Alam)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. When this matter is taken up for hearing, it is submitted that substantial relief of payment of arrears payable to the applicant

have been paid by the respondents on various dates in 2014. The learned counsel for the applicant submits that the respondents are liable to pay the interest for the delayed period.

3. In the circumstances and in view of redressal of the substantial grievance of the applicant, the O.A. is disposed of, as no further orders are necessary. However, the applicant is at liberty to make an appropriate representation to the respondents with regard to payment of interest within a period of two weeks from the date of receipt of a certified copy of this order, and on receipt of such a representation, the respondents shall consider the same and pass an appropriate reasoned and speaking order within a period of 60 days therefrom. No order as to costs.

(P.K. BASU)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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